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BEFORE THE NATIONAL GREEN TRIBUNAL,

EASTERN ZONE BENCH, KOKATA.

M.A.No.10/2024/EZ

IN

Original Application No.81 of 2023/EZ

IN THE MATTER OF:

Prithigaurav Chakroborty

-VS-

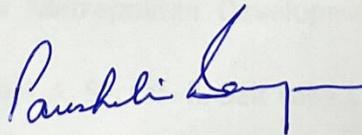
.....Applicant

Kolkata Municipal Corporation & Ors

.....Respondent

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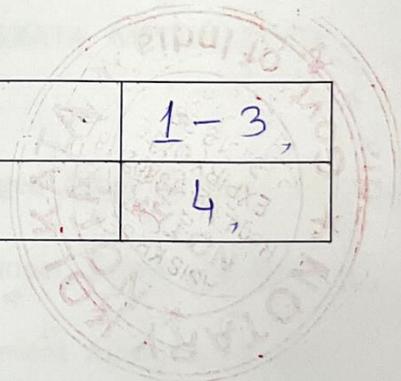
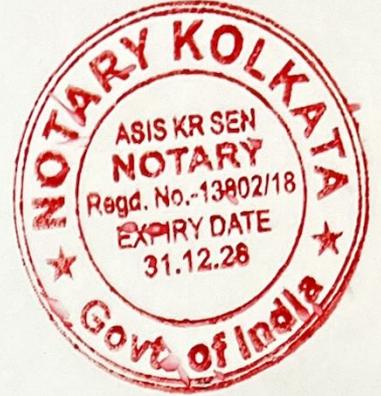


PAUSHALI BANERJEE

ADVOCATE

7A, KIRON SHANKAR ROY ROAD,

KOLKATA-700001



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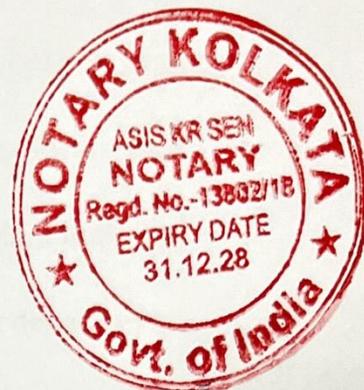
Kolkata Municipal Corporation & Ors

.....Respondent

**AFFIDAVIT OF COMPLIANCE ON BEHALF OF KOLKATA METROPOLITAN  
DEVELOPMENT AUTHORITY .**

I, Avijit Biswas, son of Late Ranjit Kumar Biswas, aged about 41 years, by occupation service, work for gain as Executive Engineer, Estate and Asset Management Sector, Kolkata Metropolitan Development Authority, having office at Unnayan Bhavan, Block-A, Sector- II, Salt Lake City, Kolkata- 700-091, do hereby solemnly affirm and state as under:-

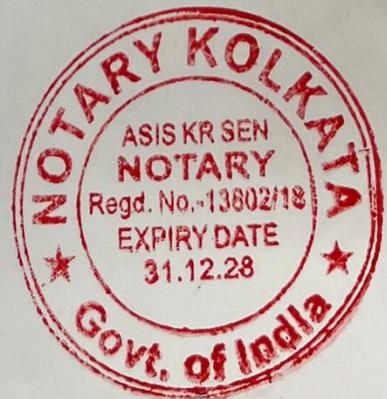
1. That I am the Executive Engineer, Kolkata Metropolitan Development Authority. I am well acquainted with the facts and circumstances of the case



SL. NO. 59

and I have been duly authorized to affirm this affidavit on behalf of the Kolkata Metropolitan Development Authority.

1. I say that this Hon'ble Tribunal vide its order dated 10/10/23 directed respondent no.5 Irrigation and Waterways Department, Government of West Bengal through Kolkata Metropolitan Development Authority to utilise the land for plantation as advised by the forest department.
2. I say that Kolkata Metropolitan Development Authority was impleaded in the array of respondents vide order dated 06/3/24 in the aforementioned matter
3. I say that on 05/7/2024 an inspection was conducted by the answering respondents and it was found that the land comes under R.S.Dag No. 2752, Mouza-Kasba, J.I.No.13, District- South 24 Parganas and the said parcel of land do not belong to Kolkata Metropolitan Development Authority.
4. I say that a joint inspection may be conducted on the land in question in presence of WBPCB, CPCB, KMC, KMDA and Irrigation & Waterways Department to ascertain as to how the direction of Hon'ble National Green Tribunal vide Order dated 10.10.2023 and 06.3.2024 can be complied regarding plantation of trees.



**VERIFICATION**

I, the deponent above named do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge which are derived from the relevant office records. No part of it is false and nothing material has been concealed there from.

Verified at Kolkata on this 7<sup>th</sup> August, 2024.



*identified by me  
Rasbali Banerjee  
Advocate*

*Arjit Prasad*

**DEPONENT**

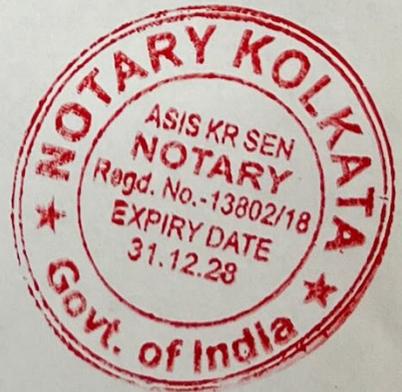
**Executive Engineer  
ECPD-II, E&AM Sector  
KMDA**

**L.V. (S) Signatures (S) of the  
Executant attested by me on identification**

*Asis kr. Sen*

**ASIS KUMAR SEN  
City Civil Court, Kolkata  
Notary**

**Regd. No. 13802/18 Govt. of India**



**07 AUG 2024**